

12.30 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT ON CENTRAL GOVERNMENT
REVENUE RECEIPTS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a copy of the Report (Hindi version) of the Comptroller and Auditor General of India on Central Government (Civil) Revenue Receipts for the year 1969-70, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-694/71].

ADMINISTRATION REPORT OF DDA

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : I beg to lay on the Table a copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1969-70 under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-695/71].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN) : On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1971, published in Notification No. G.S.R. 946 in Gazette of India, dated the 19th June, 1971.
- (ii) The Tenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in notification No. G.S.R. 948 in Gazette of India, dated the 19th June, 1971.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1971, published in Notification No. G.S.R. 949 in Gazette of India, dated the 19th June, 1971. [Placed in Library. See No. LT-696/71].

MYSORE FIRE FORCE (MAINTENANCE OF DISCIPLINE AND REMOVAL FROM SERVICE) RULES

SHRI MOHSIN : On behalf of Shri K. C. Pant, I beg to lay on the Table :—

- (1) A copy of the Mysore Fire Force (Maintenance of Discipline and Removal from Service) Rules, 1971, published in Notification No. G.S.R. 203 in Mysore Gazette, dated the 1st July, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-697/71]
- (2) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously. [Placed in Library. See No. LT-698/71].

MR. SPEAKER : When the Minister is laying papers on the Table on behalf of another Minister, I should be informed beforehand. We have to make adjustments here. I have to remind Ministers every day about it.

BOMBAY CINEMA (GUJARAT FIRST AMENDMENT)
RULES, MYSORE CINEMAS (REGULATION)
RULES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table :

- (1) A copy of the Bombay Cinema (Gujarat First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GH/G/63/BCR-3270/7291 in Gujarat Government Gazette, dated the 1st May, under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read with clause (c) (iv) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See LT-699/71].
- (2) (i) A copy of the Mysore Cinemas (Regulation) Rules, 1971, published

in Notification No. G.S.R. 72 in Mysore Gazette, dated the 10th March, 1971, under section 22 of the Mysore Cinemas (Regulation) Act, 1964, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-700/71].

- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously. [Placed in Library. See No. LT-702/71].
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library See No. LT-701/71].

CERTIFIED ACCOUNTS OF TEXTILES COMMITTEE ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) :

I beg to lay on the Table :—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1969-70 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-703/71].
- (2) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1969-70 along with the statement of Accounts. (Hindi and English versions). [Placed in Library. See No. LT-701/71].
- (3) (i) A copy of the Audit Report on the Accounts of the Tea Board for the year 1968-69 along with the statement of Accounts. [Placed in Library. See No. LT-705/71].
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Audit

Report and also the reasons as to why the Hindi version of the Audit Report could not be laid on the Table simultaneously. [Placed in Library. See No. LT-706/71].

12.30 hrs.

DEMANDS* FOR GRANTS, 1971-72-(Contd.)

MINISTRY OF HEALTH AND FAMILY PLANNING

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 36, 37 and 125 relating to the Ministry of Health and Family Planning, for which we may have three hours.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

We are going to apply the guillotine to all the Demands at 6 p.m. There is no way under the rules to avoid it. That is why I was pressing Members not to demand further extension of time. The Business Advisory Committee had fixed up the programme and we are coming to the end of it.

SHRI PILOO MODY (Godhra) : Why don't you guillotine the Finance Bill?

MR. SPEAKER : If your time comes, it will be done like that.

MR. SPEAKER : Motion moved :

DEMAND No. 36—MINISTRY OF HEALTH AND FAMILY PLANNING

"That a sum not exceeding Rs. 1,49,81,000 including the sum already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Health and Family Planning'".

*Moved with the recommendation of the President.